



*Presents*



Online Webinar on

# Mediation Advocacy in the Age of AI

Representing Clients Effectively in Mediation

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**WeVaad** is a mediation-focused legal initiative committed to strengthening alternative dispute resolution mechanisms through advocacy and education. Operating at the intersection of law, mediation, and technology, WeVaad seeks to enhance the quality, accessibility, and professional standards of mediation practice.

The scope of WeVaad's work includes:

- Promoting mediation advocacy as a specialised and essential legal skill
- Developing structured tools and frameworks for effective mediation preparation
- Capacity-building through training programmes, workshops, and webinars
- Engaging with legal professionals, institutions, and technology platforms to advance mediation practices

WeVaad adopts a responsible, ethical, and human-centric approach to the use of Artificial Intelligence in mediation advocacy. AI is viewed as a supportive tool, enhancing preparation, clarity, and efficiency, while ensuring that the core human elements of mediation remain uncompromised.



**Indian Kanoon**, India's leading legal database since 2008, has transformed legal research by making laws, judgments, and statutory materials easy to search, access, and understand. Its powerful ecosystem of tools—including a **virtual legal assistant, intelligent query alerts, integrated note-taking**, and **PRISM**, its newly launched **suite of AI-driven research and analysis features**—enables users to navigate statutes, case law, and judicial interpretation with unprecedented speed and clarity.

By seamlessly connecting legal provisions with relevant court decisions and augmenting research with AI-powered insights, Indian Kanoon offers a unified, intuitive, and future-ready research experience. It has become an indispensable platform for lawyers, students, researchers, and anyone seeking a deeper, more efficient understanding of India's legal landscape.

# About the Webinar



Mediation is increasingly becoming the preferred mode of dispute resolution, but its success depends on how effectively advocates prepare, guide, and represent their clients. As mediation advocacy shifts from argumentation to problem-solving and collaboration, the rise of artificial intelligence is reshaping this practice. AI tools now simplify research, analyse disputes, predict outcomes, and support strategic preparation—making advocates faster, sharper, and better informed. This webinar explores how human expertise in empathy, communication, and negotiation can be seamlessly combined with AI’s analytical power to create a more effective, ethical, and future-ready mediation practice.

# ● ● ● About the Speakers



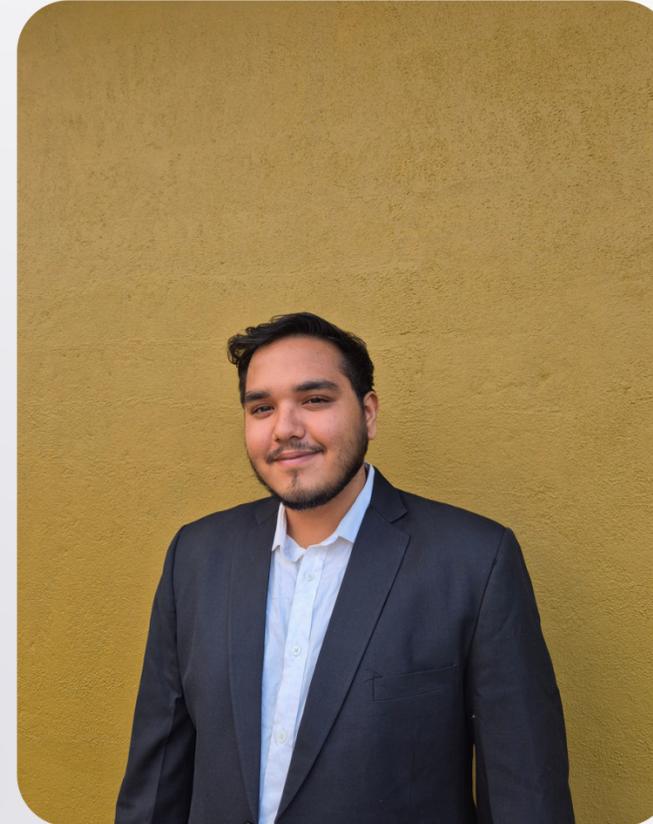
***Adv Shivansh B Pandya***

***Advocate-on-Record, Supreme Court of India***

Mr Shivansh B. Pandya is an Advocate-on-Record before the Supreme Court of India and Standing Counsel for the Income tax Department before the Delhi High Court.

He has an active interest in mediation and has participated in mediation proceedings in a broad spectrum of cases, ranging from commercial disputes to criminal cases, including mediation conducted by retired judges. He has been instrumental in facilitating successful outcomes in many such proceedings by proactively advising his clients and guiding them through the process.

He has also acted as a mediator in many proceedings with WeVaad.



***Mr Himansh Wadhwa***

***Legal Product Developer, Indian Kanoon***

Himansh is a lawyer and legal product developer at Indian Kanoon, where he leads AI initiatives that are transforming legal research and access to justice. He holds a BA in Political Science from Hindu College, an LLB from the Faculty of Law, Delhi University, and a Master's in Law, Politics, and Society from Ambedkar University—bringing together legal insight, policy understanding, and technological vision. He has been instrumental in developing AI-powered legal tools that serve diverse users while maintaining strong standards of privacy, data protection, and ethical AI.



# About the Speakers



***Ms Ratika Srivastava***

***Advocate, Manager-Partnerships, Wevaad***

Ratika Srivastava is an Advocate with a strong interest in dispute resolution and technology-enabled justice delivery. She is presently associated with WeVaad as Manager – Partnerships, where she works closely on institutional collaborations and the effective management of mediation, arbitration, and ODR processes. She has actively participated in mediation and arbitration proceedings across a wide range of matters and has guided parties in reaching amicable and efficient resolutions. She has been involved in the end-to-end management of dispute resolution cases, including procedural coordination, stakeholder engagement, and integration of institutional rules with emerging technologies, including AI-driven processes. Ratika is an alumni of Symbiosis Law School, Noida, and holds an LL.M. from Rajiv Gandhi National Law University, bringing together strong academic grounding with practical experience in contemporary ADR and ODR mechanisms.

# Course Details

## Module 1. Introduction

- Overview of the evolution of mediation advocacy in a technology-driven legal environment.
- Why mediation is emerging as the preferred method of dispute resolution.
- Context-setting on the role of AI tools, analytics, and platforms like the IK Portal in modern mediation practice.

## Module 2. Understanding Mediation Advocacy

- Definition and core role of the mediation advocate.
- Key competencies required in mediation advocacy:
  - Identifying client goals and interests
  - Preparing effective negotiation strategies
  - Building rapport and trust
- Collaborating constructively with the mediator
- How mediation advocacy differs from traditional litigation advocacy.

## Module 3. Why AI Matters in Mediation Today

- The shift from intuition-based to data-enhanced mediation strategy.
- How AI supports mediation advocacy through:
  - Dispute diagnosis
  - Risk evaluation
  - Precedent and pattern identification
  - Rapid knowledge retrieval
- Clarifying misconceptions: AI enhances human judgment rather than replacing it.

# Course Details

## Module 4. AI Tools for Mediation Advocacy

### A. AI-Assisted Legal Research

- How platforms like the IK search and **PRISM** support advocates through:
  - Quick access to laws, commentary, and case insights
  - Topic summaries and precedent mapping
  - Multi-domain knowledge support (commercial, family, labour, etc.)
  - Using traditional search and AI powered research (**KnowYourKanoon** and **TalkwithDoc**)

### B. Predictive Analytics [CasePredict AI & Counter Argument Generator]

- BATNA/WATNA estimation
- Assessing likelihood of settlement
- AI-based outcome projections

### C. Document Automation

- Drafting mediation briefs, settlement proposals, and timelines using **DocGen Hub (IK PRISM)**

### D. Communication & Behavioural Insight Tools

- Sentiment and tone analysis
- AI-enhanced narrative building
- Identifying and understanding negotiation patterns

# Course Details

## Module 5. Demonstration Segment

Walk-through of:

- Using the IK for quick pre-mediation research
- Generating a mediation brief outline using AI
- Modelling negotiation scenarios with AI tools
- Refining mediation strategy using analytics

## Module 6. Ethical & Professional Responsibilities

- Managing confidentiality concerns when using AI tools
- Avoiding over-reliance on automated outputs
- Understanding bias and fairness issues
- Importance of human oversight in AI-assisted practice
- Best practices for responsible AI integration.

## Module 7. Case Scenarios & Practical Tips

- Application of mediation advocacy and AI through sample scenarios:
  - Commercial contract dispute
  - Employment conflict
  - Family settlement negotiation
- Demonstrating how advocates combine traditional strategy with AI-generated insights
- Illustrating how AI improves preparation, communication, and settlement outcomes

## Module 8. Interactive Session & Closing

# Benefits



**1**

**1 month free IK  
Premium (PRISM)  
access worth Rs 599**

**2**

**Interactive Sessions**

**3**

**Access to  
Recordings**

# Register



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